

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.1775
TO BE ANSWERED ON 30.07.2015**

**RESTRUCTURED ACCELERATED POWER DEVELOPMENT AND
REFORMS PROGRAMME (RAPDRP)**

†1775. SHRIMATI KRISHNA RAJ:

**Will the Minister of POWER
be pleased to state:**

- (a) the details of Restructured Accelerated Power Development and Reforms Programme (RAPDRP) of the Central Government to improve power network in the country;**
- (b) the details of the measures taken by the Government to connect Uttar Pradesh, Bihar and Rajasthan under the aforesaid programme;**
- (c) whether any time limit has been fixed for N.K.G. Company for completion of work; and**
- (d) if not, the reasons therefor?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL AND NEW & RENEWABLE ENERGY**

(SHRI PIYUSH GOYAL)

(a) : Restructured Accelerated Power Development and Reforms Programme (R-APDRP) was approved as Central Sector Scheme on 31.07.2008 with total outlay of Rs. 51,577 crores. The focus of the programme is on actual, demonstrable performance in terms of AT&C loss reduction. The coverage of programme is urban areas – towns and cities with population more than 30,000 (10,000 for special category states). Projects under the scheme are being taken up in two parts. Part-A is for establishing IT enabled system for energy accounting / auditing and SCADA for big cities (population: 4 lacs and Annual Energy Input: 350 MU) whereas Part-B is for regular distribution up-gradation and strengthening projects.

As on 30.06.2015, under R-APDRP, Part-A(IT) scheme has been sanctioned for all eligible 1412 towns in 31 states and of these, 953 towns have been declared 'Go Live'. The work has been reported to be completed in 13 states namely West Bengal, Sikkim, Tripura, Uttar Pradesh, Himachal Pradesh, Uttarakhand, Punjab, Andhra Pradesh, Telangana, Maharashtra, Chhattisgarh, Madhya Pradesh and Gujarat.

Part-A (SCADA) schemes have been sanctioned for all eligible 72 towns in 20 states and of these, control centres are reported to be ready in 20 towns. Part-B schemes have been sanctioned in 1259 towns in 27 states and have reported to be complete in 265 towns.

Restructured Accelerated Power Development and Reforms Programme (RAPDRP) is now subsumed under Integrated Power Development Scheme (IPDS), for 12th and 13th Plans by carrying forward the approved outlay for RAPDRP to IPDS.

(b) : R-APDRP scheme has been sanctioned for all eligible towns of Uttar Pradesh, Bihar and Rajasthan. Details regarding the same along with progress as on 30-06-2015 are mentioned below:

Uttar Pradesh

Part-A(IT) 168 Towns			Part-A(SCADA) 12 Towns			Part-B 167 Towns		
Sanctions Rs crore	Disbursements Rs crore	Progress	Sanctions Rs crore	Disbursements Rs crore	Progress	Sanctions Rs crore	Disbursements Rs crore	Progress
775	447	All Towns declared Go Live	281	80	Under Execution	6915	861	Under Execution

Bihar

Part-A(IT) 71 Towns			Part-A(SCADA) 1Town			Part-B 64 Towns		
Sanctions Rs crore	Disbursements Rs crore	Progress	Sanctions Rs crore	Disbursements Rs crore	Progress	Sanctions Rs crore	Disbursements Rs crore	Progress
195	58	2 Towns declared Go Live	22	7	Work under Execution	1155	173	Work under Execution

Rajasthan

Part-A(IT) 87 Towns			Part-A(SCADA) 5 Towns			Part-B 82 Towns		
Sanctions Rs crore	Disbursements Rs crore	Progress	Sanctions Rs crore	Disbursements Rs crore	Progress	Sanctions Rs crore	Disbursements Rs crore	Progress
316	130	6 Towns declared Go Live	151	45	Work under Execution	1646	244	Work under Execution

(c) & (d) : As per R-APDRP guidelines, all works are to be completed within 5 years of sanction.
